

**NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH, COURT – II  
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL  
COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 07-05-2024 AT  
10.30 A.M. THROUGH VIDEO CONFERENCING:**

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**PRESENT : SHRI. JYOTI KUMAR TRIPATHI, HON'BLE MEMBER (JUDICIAL)  
SHRI. RAVICHANDRAN RAMASAMY, HON'BLE MEMBER (TECHNICAL)**  
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**APPLICATION NUMBER : IA/IBC(LIQ.)/2/CHE/2024**

**PETITION NUMBER : CP(IB)/88(CHE)/2022**

**NAME OF THE APPLICANT : S Dehaleesan (RP)  
M/s. Malola Management Consulting  
Services Pvt Ltd**

**NAME OF THE RESPONDENT(S) : --**

**UNDER SECTION : Sec 33(1) & 34(1) of IBBI Reg, 2016  
r/w Rule 11 of NCLT Rules, 2016**  
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**ORDER**

Ld. Counsel Mr. A.G. Sathyanarayana for the Applicant.

In this case, the Applicant sought the liquidation of the Corporate Debtor.

This is a case where there are no secured and unsecured Financial Creditors and operational creditors.

There are only dues, payable to the Government Department – Sales Tax and CGST amounting to Rs.14,10,79,550/-

List the Application for hearing on **14.06.2024**.

**-Sd-  
RAVICHANDRAN RAMASAMY  
Member (Technical)**

**-Sd-  
JYOTI KUMAR TRIPATHI  
Member (Judicial)**

phk